

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:5401  
ANSWERED ON:27.04.2015  
LAND OWNERSHIP TO TRIBALS  
Meena Shri Arjunlal;Patel Shri Natubhai Gomanbhai

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) whether the Government has given land leases to provide ownership rights to tribals living in forest areas of the country;
- (b) if so, the details thereof and the action plan of the Government in this regard;
- (c) the number of tribals to whom land lease has been given during the last five years in various parts of the country including Udaipur division in Rajasthan and the number of tribals yet to be given land leases; and
- (d) the number of land leases proposed to be given by the Government along with the likely time therein?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA)

(a): Ministry of Tribal Affairs administers the implementation of The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (FRA, 2006 in short) wherein pre-existing rights of Scheduled Tribes and Other Traditional Forest Dwellers are recognized and vested. There is no provision in the Act for giving land lease to provide ownership rights to tribals living in forest areas of the country.

(b),(c) & (d): In view of reply given in (a) above, questions do not arise. However as on 28.02.2015, 15,32,034 individual and 29,898 community rights have been recognized and vested involving 75,95,088.5267 Acres of forest land.